

4

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.No.1725/90

Date of decision: 07-04-92.

SMT. KAUSHALYA DEVI

....Applicant

Shri S.C. Luthra

....Counsel for the Applicant

Versus

Union of India

....Respondent

Mrs. Raj Kumar Chopra

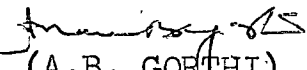
....Counsel for the Respondent

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN  
THE HON'BLE MR. A.B. GORTHI, MEMBER(A)

O R D E R

The learned counsel for the applicant states that the applicant does not wish to pursue the present application and craves leave to withdraw the same. Accordingly, the application is disposed of as withdrawn.

  
(A.B. GORTHI)  
MEMBER(A)

  
(P.K.KARTHA)  
VICE-CHAIRMAN

plak